

ITEM NO.20

COURT NO.11

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4115/2012

SINGARENI COLLIERS.CO.LD.TR.GEN.MGR.

Appellant(s)

VERSUS

NADIPALLI PURUSHOTHAM RAO(D) BY LRS.&ORS
(office report on default)

Respondent(s)

Date : 01/12/2014 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBER]

For Appellant(s) Mr. P. Parmeswaran,Adv.
Mr. Anurag Mathur,Adv.

For Respondent(s) Mr. Sridhar Potaraju,Adv.
Mrs. Sudha Gupta,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to take steps for
fresh service of notice on unserved Respondents No. 7, 8
and 13.

(MADHU BALA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER